

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1087 of 2003

9

New Delhi, this the 30th day of April, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

Lt. Col. P. Venugopal,
1083/VI, N.I.T. IV, Faridabad - I.
Haryana.Applicant

(By Advocates : Shri V. Vijayan)

Versus

1. Union of India rep. by its Secretary,
Ministry of Defence,
South Block, New Delhi.

2. The Secretary,
Department of Production & Supplies,
South Block, New Delhi.

3. Director General of Quality Assurance,
Department of Production & Supplies,
South Block, New Delhi.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Learned counsel for the applicant states that inadvertently the present application has been filed in this Tribunal while this Tribunal has no jurisdiction to entertain the application. Resultantly, he seeks permission to withdraw the present application.

2. Allowed as prayed.

3. The present OA is dismissed as withdrawn.

V.K. Majotra

(V.K. MAJOTRA)
MEMBER (A)

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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